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SHRI M. C. SHAH: Some cases were raised. Government asked for the opinions of the Custodians, received them and passed orders. Other cases are still under examination. If the hon. Member wants I can just read out the whole thing. It is about 2-3 pages; I mean in respect of these seven cases there are three pages and I can read out the disposal of each case.

MR. CHAIRMAN: You need not read it.

SHRI J. V. K. VALLABHARAO: I would like to know whether the Government have examined those specific cases and are about to pass orders or have they already finished examining those cases?

SHRI M. C. SHAH: Whenever specific questions are brought to the notice of Government, an enquiry is made into each individual case and then we just examine whether the action taken by the Custodians is proper or not. If the action taken by a Custodian is proper then we cannot interfere and if the action taken is not proper then we issue instructions to take action as indicated by Government. So I think the hon. Member wants that much information.

SHRI J. V. K. VALLABHARAO: Am I to understand that this question is still pending with the Government?

SHRI M. C. SHAH: Sir,, I said that there are other cases which are pending. That I have said in my reply. Ten cases have been sent again by the Association and we have asked for reports on those ten cases. First there were seven cases; we have disposed of all those seven cases

# BILLS PENDING BEFORE THE TRAVANCORE-COCHIN STATE LEGISLATIVE ASSEMBLY AT THE TIME OP ITS RECENT DISSOLUTION

•385. SHRI GOVIND AN NAIR: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the names of the various bills pending before the Travancore-Cochin State Legislative Assembly at the time of its recent dissolution; and

to Questions

(b) whether Government propose shortly to introduce in the Parliament (i) the Tenants' Improvement Bill, (ii) the Verumpattadars' Bill, (iii) the Nationalisation of Transport Bill, (iv) the Improvement of the conditions of Private School Teachers Bill and other bills that were pending before the State Assembly?

THE MINISTER FOR HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) A statement is laid on the Table of the House.

(b) A Bill conferring on the President the power to make Jaws for the State of Travancore-Cochin has been passed by Lok Sabha vesterday and will be considered by this House during this Session. After this BijI is enacted, the question whether any of the legislative measures pending at the time of dissolution of Travancore-Cochin Legislature should be enacted as a President's Act will be considered.

#### STATEMENT

List of Bills pending before the Legislature Travancore-Cochin on date dissolution. of Name of Bill Stage of the Bill

### A. Official Bills

State Aid to Industries (Amendment) Bill,	The Bill has been reported upon by Select Com- mittee,
Maternity Benefit (Amendment) Bill	Do.
Court of Wards Bill	Do.
Bhoodan Yagna Bill	Do.
Chitties Bill	Do.
Aunicipal (Amendment)	Pending with
Bill	Select Com- mittee,
Public Canals and Public Ferries Bill.	
Public Canals and	mittee,

Oral Answers

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'SHRI GOVINDAN NAIR: Do Government propose to legislate into law .any of the pending non-official Bills?

Do.

Prevention of Eviction

(Amendment) Bill.

Kudikidappukars

SHRI GOVIND BALLABH PANT: There are some non-official Bills.

SHRI GOVINDAN NAIR: I wanted to know whether the Government propose to legislate into law any of the pending nonofficial Bills.

SHRI GOVIND BALLABH PANT: Government will consider all the official and non-official Bills that were pending at the

# PENDING CASES IN THE TRAVANCORE-COCHIN STATE

\*386. SHRI GOVINDAN NAIR: Will the Minister for HOME AFFAIRS be pleased to

(a) the present number of cases taken up and pending trial under

to Questions section 107 of the Criminal Procedure Code in Travancore-Cochin;

- (b) the number of such cases pending trial for more than (i) one year; (ii) two years; (hi) three years, ami (iv) four years; and
- (c) the reasons as to why the jurisdiction over trial and conviction of cases taken up under the above section is still being vested in the executive even after the separation of the judiciary from the executive in Travancore-Cochin State?

THE MINISTER FOR HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) to (c). The information is being collected and will be laid on the Table of the House as soon as possible.

# रेल इंजनों के जिये नये ईंघन की लोज

<sup>\*</sup>३८७. श्रीमती सावित्री निगम : क्या प्राकृतिक संसाधन तथा वैज्ञानिक गर्वेषरण मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या जीलगोरा की ईंधन-ग्रनु-संधान-संस्था ने रेल इंजनों को चलाने के लिए किसी नये किस्म के ईंधन का पता लगाया है: और
- (स्र) यदि हां, तो इस ईंधन के उपयोग से एक वर्ष में फी इंजन कितने कोयले की बचत हो सकेगी ?

#### [DISCOVERY OF A NEW FUEL FOR RUNNING LOCOMOTIVES

- SAVITRY ♦387 SHRIMATI NIGAM: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:
- (a) whether the , Fuel Research Institute, Jealgora has discovered a new kind of fuel for running railway locomotives; and
- (b) if so, how much coal pel engine can be saved in a year by the use of this fuel?]

fEnglish translation.